

West Bengal Government's recommendation and so on, the discussions are going on with the company, and a negotiating team has been set up by the Government to go and discuss with Phillips (India) Co., not only in regard to this particular licence but the general role that the company can play here, the reduction in foreign quota and so on and so forth. So, this negotiating team is taking up the whole matter and other related matters with the company.

SHRI B. K. DASCHOWDHURY: May I know whether it is a fact that Phillips Co., started a factory at Loni, near Poona, in 1958 with a capacity to manufacture 12,000 sets a year and up to date, the branch at Loni has been allowed to expand up to 700,000 sets without putting any restriction or any condition that 75 per cent of their total production should be exported? If so, why these two standards have been maintained by the same company one for the expansion in West Bengal and the other for expansion in Loni, in Maharashtra?

SHRI K. C. PANT: There is no question of two standards. The Poona company had a licenced capacity, according to my information, of 3.3 lakh radio receivers. This may be at a later date than the one mentioned by the hon. Member. In 1968, they had applied for a licence for expansion of the capacity to 10 lakh sets. But, the licensing committee only agreed to seven lakh radios. This was approved and the letter of intent was issued. Their applications was prior to the other application of expansion in the Calcutta unit from 60,000 to 1,75,000 units. So, I do not think there are two standards.

SHRI B. K. DASCHOWDHURY: May I know,—(Interruption)—the date was changed, though the monthly quota of this licence was from November, 1970, but it was changed from August, 1949 to 1970?

SHRI K. C. PANT: I do not know about any change of date. I do not know what the hon. Member is really objecting to. In West Bengal, this company has expanded production and without authorisation, they were allowed to go on producing. What is the objection?

SHRI M. S. SANJEEVI RAO: I want to know from the hon. Minister whether he is aware of the fact that because of the policies of the Government of India, Phillips Co., are not only shutting down in West Bengal but they are going to Singapore in a big way and they are intending to completely wind up their organisation in India?

MR. SPEAKER: This does not arise out of this question. This is an information you are giving to the Minister. How is he expected to know it? Did they consult him about Singapore? Next question.

SHRI SAMAR GUHA: Sir, one supplementary. Just half a minute.

MR. SPEAKER: I have already passed on to the next question. I am sorry. Now, Mr. Bibhuti Mishra.

राष्ट्रीय एकता परिषद को पुनःसक्रिय करना

* 922. श्री बिभूति मिश्र :

श्री इसहाक सम्भली :

क्या गृह मंत्री यह बनाने की कृपा करेंगे कि

(क) क्या सरकार राष्ट्रीय एकता परिषद् को पुनःसक्रिय करने के प्रश्न पर विचार कर रही है; और

(ख) यदि हाँ, तो उसके क्या कारण हैं ?

गृह मंत्रालय तथा कार्मिक विभाग में राज्य मंत्री (श्री राम निवास मिर्षा) :
(क) श्रीर (ख). मामला विचाराधीन है ।

श्रीर यह प्रश्न की जाती है कि जल्दी ही उस को पुनर्गठित करके उस की या उस की समिति की बैठक जल्दी बुलाई जाये ।

श्री बिभूति मिश्र मैं जानना चाहता हूँ कि सरकार इस मामले को कब तक विचाराधीन रखने का प्रयत्न कर रही है और जब तक वह इस को विचाराधीन रख रही है क्या विभिन्न पोलिटिकल पार्टियों से वह मला-मधुरा करेगी ताकि वह मनमा बाचा कर्मणा सरकार को मदद करें?

श्री राम निवास मिर्षा इस प्रश्न पर विचार किया जा रहा है कि राष्ट्रीय एकता परिषद् का किस प्रकार पुनर्गठित किया जाये। लेकिन हम वास्तव में मानना नहीं है कि जब से परिषद् की मीटिंग हुई है तब से लेकर आज तक कोई काम नहीं किया गया है। परिषद् की स्टेण्डिंग कमेटी व एक ग्रन्थ समिति समय-समय पर मिलती रही है और उन की आखिरी मीटिंग 1970 में हुई थी। उसके पश्चात् जैसी परिस्थिति बंगलादेश में हुई उस की वजह से और उसके बाद 1972 में भी चुनाव इत्यादि के कारण उस को वापस बुलाने के लिए कदम नहीं उठाये गये। लेकिन जो भी इस परिषद् व समितियों की मीटिंगें थी चाहे नया वातान बनाने के सम्बन्ध में या वातानों में कुछ परिवर्तन करने के सम्बन्ध में हो अथवा प्रशासनिक तौर पर क्या कदम उठाया जाये उस से सम्बन्धित हो सबों पर ध्यान दिया जाता रहा है। इसलिए हालांकि मीटिंग नहीं हुई है लेकिन फिर भी जो कार्य राष्ट्रीय एकता परिषद् द्वारा तय किया गया था, उन्होंने जो प्रस्ताव पास किये थे, उन के अनुसार कार्य हो रहा है,

श्री बिभूति मिश्र अभी मंत्री महोदय ने जो मुख्य मंत्रालय का जवाब दिया और जो मेरी सप्लीमेंट्री का जवाब दिया उस में मुझे विरोधाभास मालूम होता है। मैं जानना चाहता हूँ कि सरकार कैसे पुनर्गठित करेगी और उस से पहले पुनर्गठन करने के सम्बन्ध में कौन से कदम उठाने जा रही है? उसको पुनर्गठित करने के लिए सरकार ने जो कदम उठाये हैं सरकार के जितने विभाग हैं और उन में काम करने वाले जो लोग हैं क्या वह मनमा बाचा कर्मणा नेशनल इंटिग्रेशन के पक्ष में है? जैसे सविन क्लाम है इस में किस का कौन सी नीकरी दी जाये, डिफेंस है, उस में किस तरह के लोग नीकरी में जाते हैं। यह सारी चीजें इंटिग्रेशन में बाधक होती हैं। सब के साथ न्याय करने के लिए और इंटिग्रेशन के हित में सरकार क्या कोई सक्रिय कदम उठाने जा रही है?

श्री राम निवास मिर्षा राष्ट्रीय एकता परिषद् के जा मदस्थता थी उस में बहुत रद्दी बदल हो चुकी है। कई मुख्य मंत्री थे जो आज मुख्य मंत्रा नहीं, कई समद मदस्य थे, जो उस के सदस्य थे वह आज समद मदस्य नहीं है और कई पार्टिया भी उस में सम्बन्धित नहीं है। इसलिए आज पुनर्गठन करने के लिए इस को देखने की आवश्यकता है कि नये नये मदस्य किस प्रकार वे बनाये जायें ताकि कारण तरीके में वह काम कर सके।

माननीय सदस्य ने प्रश्न किया कि सरकार के विभिन्न विभाग जो राष्ट्रीय एकता के कार्यक्रम हैं और विद्यार्थियों उन का पूर्ण रूप से पालन करते हैं या

नहीं। इसके बारे में मैं यह निवेदन करूँगा कि जो भी निर्णय परिषद् द्वारा या उन की समितियों के द्वारा किये गये वह सारी राज्य सरकारों को और नारे सरकारी विभागों को भेज दिये गये हैं। हमेशा कोशिश की जाती है कि वह उन का अनुपालन करें और अनुपालन ही न करें, बल्कि इस प्रकार का पशाननिक दृष्टिकोण और वानावरण तैयार करें कि अच्छी और सही प्रकार की राष्ट्रीय एकता का प्रादुर्भाव देश में हो।

SHRI FATEHSINGHRAO GAEKWAD: May I know the main failure of the National Integration Council which prompted its winding up?

SHRI RAM NIWAS MIRDHA: There is no question of winding it up and there is no question of its failure also. The Council was very useful; it gave a set of directives on which the administration could work; it gave indications on the lines of which legal statutes could be amended. They have done very commendable work which is providing guidance even now in our work.

SHRI Y. S. MAHAJAN: Integration is concerned with linguistic passions between different sections of the community. For this purpose I believe if children speaking different languages could be brought together in the same school, it will make for integration. I want to know whether there are any schools of that kind.

MR. SPEAKER: The question is about reviving the Council and not about the schools.

SHRI Y. S. MAHAJAN: Integration is promoted by bringing together children speaking different languages.

MR. SPEAKER: I agree it is so, but it is also important that the question should be relevant to the main question. I am sorry for that.

SHRI G. VISWANATHAN: I would like to know from the hon. Minister how many of the recommendations of the National Integration Council have been accepted and how have they been implemented so far.

SHRI RAM NIWAS MIRDHA: We have answered the questions to this effect before—starred as well as unstarred—and we have placed on the table of the House the recommendations and the manner in which they have been implemented. If the hon. Member wishes, I can send a copy of it to him.

SHRI HARI KISHORE SINGH: May I know the steps taken by Government to revive the National Integration Council and the assistance it has received from various elements in the country including the political parties which are opposing for the revival of the National Integration Council?

SHRI RAM NIWAS MIRDHA: Government is not aware of any political party opposing the revival of the National Integration Council. It is true that some parties did not participate initially in the meetings of the National Integration Council. But we were not aware of any political parties who were opposed to the revival of the National Integration Council.

SHRI SAMAR GUHA: Is it a fact that the National Integration Council as it exists to-day, in its last meeting, formulated certain things in regard to the sons of the soil as also in regard to the rights of the minorities, particularly, the linguistic minorities?

MR. SPEAKER: This is only about the revival. Your question does not arise from the main question.

SHRI SAMAR GUHA: May I humbly draw your kind attention that just before I put my question, you allowed two questions. As regards implementation the hon. Minister has replied to that question. My question flows from that. And so, you will please allow me to put the question.

MR. SPEAKER: I am sorry. This does not arise from the main question.

SHRI SAMAR GUHA: This is a sense of discretion. (*Interruptions*).

MR. SPEAKER: The question is with regard to reviving the National Integration Council. You are disobeying me, you should not expect that I shall yield because you go on Integration Council. You are disobeying me. You will please sit down. I am so sorry.

Inquiry into charges against Director of Health Services, Goa

*923. **SHRI PURUSHOTTAM KAKODKAR:** Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1826 on 7th August, 1970 regarding the corrupt practices in the purchase of medicines for Government Hospitals in Goa and state:

(a) whether any inquiry was instituted against the Director of Health Services, Goa; and

(b) if so, when and with what result?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT): (a) and (b). Yes, Sir. An enquiry was instituted by the Government of Goa, Daman and Diu against their Director of Health Services. The articles of charges were served on the officer on the 17th October, 1970. The inquiring authority submitted its report on 7th July, 1972 and the Central Vigilance Commission tendered its advice on the findings of the inquiring authority to the Union Territory Government on the 25th September, 1972. A final decision is expected to be taken soon by the Government of Goa, Daman and Diu.

SHRI PURUSHOTTAM KAKODKAR: My question was whether there

was any discrepancy between the charges communicated to the Ministry of Home Affairs by the Chief Minister of Goa, Daman and Diu and the charges as stated in the show cause notice given to the Director of Health Services, Goa, Dr. Wag. I do not know why my question was truncated. The minister said that in October 1970 charges were served on the Director of Health Services, Goa. On 7th July, 1972 the enquiring authority submitted its report and on 25th September 1972 the Central Vigilance Commission tendered its advice on the findings of the inquiring authority to the Union Territory Government. We are now in May 1973. The minister said that a final decision is expected to be taken soon. The Director of Health Services, Dr. Wag, was very recently honoured with the 1972 award by the All India Medical Association in Calcutta for rendering best service in the cause of public health in the country. This Director was suspended in 1970 on the pretext of something here and something there out of the vindictiveness—political and personal—of the Chief Minister of Goa, Daman and Diu. He was kept under suspension.

MR. SPEAKER: This is not an occasion to make a speech. Put your question.

SHRI PURUSHOTTAM KAKODKAR: May I know from the hon. Minister whether the enquiry has proved the charges as baseless? May I know from the hon. Minister what serious action has been taken, or is being taken, or is proposed to be taken against the person of the Chief Minister who kept the Director of Health Services under suspension for many months or two years and put him to mental torture? What serious action has been taken against the person who made the Director of Health Services suffer for no fault of his?

SHRI K. C. PANT: First of all, I can assure my hon. friend that the question which has come to us is not with regard to any discrepancy with